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PART III

Regulations, Orders, Notifications, Rules, etc., issued by the Governor
and by Heads of Departments

HOME DEPARTMENT

COMMUNIQUE

The 9th December 1942

The Provincial Government have had under consideration the question whether service in the Civil Pioneer Force should be deemed as war service for employment in posts under the control of the Provincial Government after the war. In their communique, dated the 2nd June 1941, they announced the concessions in respect of candidates with approved war service who held commissioned ranks in the Army, Navy or the Air Force. In their subsequent communique, dated the 23rd February 1942, the concessions have been extended to candidates with approved war service in all ranks of the Defence services whether commissioned or non-commissioned, combatants or non-combatants. They have now decided that whole-time service in the Civil Pioneer Force should be treated as war service and members with approved service in the Force shall be entitled to all the concessions already announced in the communiqués referred to above, namely:—

- (1) they will have preference over others of the same qualifications for appointments after the war;
- (2) their age-limit for entry into Government service will be relaxed to the extent of their period of "war service";
- (3) "war service" will be taken into account in fixing the initial pay and the seniority of the candidates; and
- (4) "war service" will count for the purpose of civil pensions subject to restrictions laid down by the rules.

The concessions will only apply to temporary Government servants and those directly recruited for the purpose. They do not apply to Government servants holding substantive posts under Government in other Departments who are on deputation.

J. BOWSTEAD

Chief Secretary to Government

FINANCE DEPARTMENT

NOTIFICATION

The 9th December 1942

No. 14132-F.(C).—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to make the following amendment to the Orissa Travelling Allowance Rules, namely:—

AMENDMENT

For the first sentence of rule 138 of the said Rules the following shall be substituted, namely:—

"A Minister may draw 'daily allowance' for the whole period of any halt away from Cuttack on tour, at the rate of rupees ten a day or rupees fifteen a day, according as the halt is within or outside the Province".

By order of the Governor

C. S. JHA

Deputy Secretary to Government

REVENUE DEPARTMENT

NOTIFICATIONS

The 17th December 1942

No. 14622—H-2-42-R.(C).—In exercise of the powers conferred by section 25 of the Negotiable Instruments Act, 1881 (XXVI of 1881), which by virtue of the notification of the Government of India in the Home Department No. 228/37-Public, dated the 1st April 1938, are exercisable by the Provincial Government, the Government of Orissa hereby declare the following days to be public holidays during the year 1943 :—

1. Muharram	..	..	..	..	..	18th January.
2. Basanta Panchami	..	..	..	..	..	9th February.
3. Falgun Shivaratri	..	..	..	..	..	4th March.
4. Easter Saturday	..	..	..	..	..	24th April.
*5. Half-yearly closing of Bank Accounts	..	..	..	..	..	1st July.
6. Mahalaya	..	..	..	..	..	29th September.
7. Dasahara (Durgapuja)	..	..	..	..	..	6th to 9th October (both days inclusive).
8. Dipavali (Kalipuja)	..	..	..	..	..	28th October.
9. The first day following Christmas	..	..	..	..	..	26th December.

(a) Sundays, New Year's Day, Good Friday (23rd April) and Christmas Day (25th December) are public holidays under the Act.

(b) As Holi (21st March) and Janmastami (22nd August) fall on Sundays these have not been shown separately.

(c) For His Majesty King Emperor's Birthday which falls on the ~~11th June, Friday~~ ^{[7] 2nd June Wednesday}, no holiday will be observed. The only action to be taken on the day will be to fly the flags on the public buildings.

*Subject to the limitation that the Government offices under the control of the Provincial Government shall not be closed on the said date.

The 17th December 1942

No. 14623—H-2-42-R.(C).—With reference to notification No. 14622—H-2-42-R.(C.), dated the 17th December 1942, the Government of Orissa hereby declare that on the following days during the year 1943 which are not declared to be holidays under the Negotiable Instruments Act, the offices under the Government of Orissa and all the Revenue and Magisterial Courts in Orissa shall be closed :—

Hindu holidays

Dasahara (Durgapuja)—5th October and 11th October (includes 10th October which falls on Sunday).

Other holidays

A. Muhammadan officers and employees in all Government offices and Revenue and Magisterial Courts may be allowed to absent themselves from the offices on the following days :—

1. Fatiha-Dawazdahum	..	..	..	..	20th March.
2. Shab-i-Quadr	..	..	..	..	} Dates to be notified later.
3. Id-ul-Fitr	..	..	..	..	
4. Id-uz-Zuha	..	..	..	..	

B. All Christian officers and employees in all the Government offices and Revenue and Magisterial Courts may be allowed to absent themselves from offices on the following day :—

Christmas Eve	..	..	..	..	24th December.
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C. Jain employees in Government offices, if there be any, may be allowed to absent themselves from Government offices on the birthday of Lord Mahaveer which falls on Chaitra Sudi 13th in each Sambat year.

D. Local holidays for festivals of importance up to seven days in addition to the above may be granted by the Revenue Commissioner, Orissa, when he considers it essential under the advice of the Government of India in the matter of granting holidays.

[1] Sub by ~~Not~~ Notifica no. 10926-R.(C) D) 27.5.43 G.P. 2
D) 28.5.43 Pt III 2. 168

The 11th December 1942

No. 2304—La-49-R.—DECLARATION—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring acre 0·86, be the same a little more or less, is needed for a public purpose, to wit, for extension of police-station compound at Hinjili and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Chatrapur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Chatrapur and may be inspected at any time during office hours :—

SCHEDULE

District	Taluk	Village	Description of land, wet or dry, inam or poramboke, with survey or paimash number	Name of owner or occupier	Boundaries of the land required to be taken up—				Extent to be taken up	
					North	East	South	West		
1	2	3	4	5	6	7	8	9	10	
Ganjam	Chatrapur	Hinjili	S. No. 2231, Government dry.	1. Konnai Panigrabi 2. Batcho Sahu. 3. Khalil Panda. 4. Hari Krishna Panda. 5. Mohan Patnaik. 6. Bhimo Sabato. Jagabandhu Sahu	...	S. No. 2330, Police Line.	S. No. 2229/2, Jagannatha Sahu.	S. No. 2235, District Board.	S. No. 2232, Bungal Sub-Inspector's quarter.	Acres 0'30
			S. No. 2229/2, Government dry.	Do.	...	S. No. 2220/1, Police Line.	S. No. 2228/2, Jagabandhu Sahu.	S. No. 2236, District Board.	S. No. 2231, Konnai Panigrahi and others	0'16
			S. No. 2228/2, Government dry.	Do.	...	S. No. 2223/1, Police Line.	S. No. 2227/2, Jagabandhu Sahu.	Do.	S. No. 2229/2, Jagabandhu Sahu.	0'12
			S. No. 2227/2, Government dry.	Do.	...	S. No. 2226/2, Krishna Chaudhary and others and 227/1, Police Line.	S. No. 200, Jagabandhu Sahu.	Do.	S. No. 2228/2, Jagabandhu Sahu.	0'25
			S. No. 2226/2, Government dry.	Krishna Charan Chaudhury and Dandapani Chaudhury, sons of late Narasinga Chaudhury.	...	S. No. 2201, Konnai Panigrabi and others.	S. No. 2200, Jagabandhu Sahu.	S. No. 2227/2, Jagabandhu Sahu.	S. No. 2226/1, Police Line.	0'03
										0'86

By order of the Governor

F. E. A. TAYLOR

Secretary to Government

DEVELOPMENT DEPARTMENT

NOTIFICATION

The 8th December 1942

No. 14110-D.(C).—In notification No. 9632-D.(C.), dated the 23rd September 1942, published at page 468 of Part III of the *Orissa Gazette*, dated the 2nd October 1942, for the words and figures "1st January 1942" read "1st January 1943".

By order of the Governor

F. E. A. TAYLOR

Secretary to Government

LAW DEPARTMENT

NOTIFICATION

The 11th December 1942

No. 3160-J.—In pursuance of the proviso to section 29 of the Code of Civil Procedure, 1908 (Act V of 1908), the Governor of Orissa is pleased to direct that the following amendment shall be made in the notification of the Government of Orissa in the Law Department No. 2758—IIJ-44/42-J., dated the 22nd September 1942, namely :—

In the schedule annexed to the said notification to the entries in the third column against the entry "Bahawalpur" in the second column relating to "10. Punjab States" the following entry shall be added, namely :—

"Tehsildar Fortabbas".

W. W. DALZIEL

Secretary to Government

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATIONS

The 10th December 1942

No. 14217-Com.(C).—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the National Service (Technical Personnel) Second Amendment Ordinance, 1942 (No. LI of 1942), shall apply to all the partially-excluded areas in the Province of Orissa.

The 14th December 1942

No. 14401-Com.(C).—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the War Donations and Investments (Companies) Act, 1940 (No. XXXVII of 1940), shall apply to all the partially-excluded areas in the Province of Orissa.

The 14th December 1942

No. 14402-Com.(C).—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Indian Companies (Amendment) Act, 1941 (No. XXVI of 1941) and the Indian Companies (Second Amendment) Act, 1942 (No. XXI of 1942), shall apply to all the partially-excluded areas in the Province of Orissa except the districts of Angul and the Khondmals.

By order of the Governor

W. W. DALZIEL

Secretary to Government

OFFICE OF THE REVENUE COMMISSIONER

NOTIFICATIONS

The 10th December 1942

No. 3879—XII-99/42-L.A.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Revenue Commissioner of Orissa hereby directs the survey, under the provisions of the said Act, of the boundary common to the Government land and the adjoining estate land described below required for the construction of diversion of a road in village Battisipur in Parlakimedi taluk in the district of Ganjam :—

SCHEDULE

District	Taluk	Village	Description of land, wet or dry, inam or poramboke, with survey or paimash number	Name of owner or occupier	Boundaries of the land to be taken up—				Approximate extent to be taken up	Whether waste or arable
					North	East	South	West		
1	2	3	4	5	6	7	8	9	10	11
Ganjam	Parlakimedi	Battisipur	1. Pre-settled whole inam village part of unsurveyed block covered by T. D. No. 346 dry plot No. 1.	Vasi Suryanarayana Naidu and Dabiru Jagannatha Patnaik.	Dry land of V. Suryanarayana and D. Jagannatha Patnaik.	Old road leading to Rayaghada.	Dry land of V. Suryanarayana and D. Jagannatha Patnaik.	Rainfed lands of Londa Adinarayana, Londa Boddu and Polu.	0'28	Arable
			2. Rfd. plot No. 2	Londa Adinarayana	Land of Londa Adinarayana.	Dry land of Vasi Suryanarayana Naidu and D. Jagannatha Patnaik.	Rainfed land of Londa Boddu and Polu.	Wet land of Londa Adinarayana.	0'02	Do.
			3. Rfd. plot No. 3 ...	Londa Boddu and Polu.	Rainfed land of Londa Adinarayana.	Do. ...	Do. ...	Do. ...	0'07	Do.
			4. Wet plot No 4 ...	Londa Adinarayana	Rainfed land of Londa Boddu and Polu.	Land of Londa Boddu and Polu.	Wet Do. ...	Do. ...	0'11	Do.
			5. Wet plot No. 5 ...	Londa Boddu and Polu.	Land of Londa Adinarayana.	Land of Londa Boddu and Polu.	Land of Nandala Kurmanna.	Wet land of Londa Boddu and Polu.	0'22	Do.
			6. Do. No. 6 ...	Nandala Kurmanna	Land of Londa Boddu and Polu.	Wet land of Nandala Kurmanna.	Land of Londa Chinnodu.	Wet land of Nandala Kurmanna.	0'11	Do.
			7. Plot No. 7 ...	Londa Chinnodu ...	Land of Nandala Kurmanna.	Wet land of Londa Chinnodu.	Sri Sri Bahubalendra Laxmipati Rai, Samanthha Chandra Sekhara Rai, Samanthha Syamo under Rai, Samanto Sariamoni Devi on behalf of Londa Valsa.	Wet land of Londa Chinnodu.	0'10	Do.
			8. Wet plot No. 8	Londa Valsa occupier absent, Sri Sri Bahubalendra Laxmipati Rai, Samanthha Chendro Seka a Rai, Samanthha Syamo Sunder Rai, Samanthha Sariamoni Devi are present enjoyers.	Land of Londa Chinnodu.	Land of Bahubalendra Laxmipati Rai Samanthha, etc.	Land of Londa Simmanna.	Land of Laxmipati Rai Samanthha, etc.	0'11	Do.
			9. Do. No. 9	Londa Simmanna ...	Sri Bahubalendra Laxmipati Samanthha, etc.	Wet land of Londa Simmanna.	Land of Londa Boddanna and Londa Linganna.	Wet land of Londa Simmanna.	0'23	Do.
			10. Do. No. 10	Londa Boddanna and Londa Linganna.	Land of Londa Simmanna.	Wet land of Londa Boddanna and Linganna.	Land of Sanku Narayana.	Wet land of Londa Boddanna and Linganna.	0'09	Do.
			11. Do. No. 11	Sanku Narayana ...	Land of Londa Boddanna and Londa Linganna.	Wet land of Sanku Narayana.	Wet land of Polaki Ganganna and Gopanna.	Wet land of Sanku Narayana.	0'10	Do.
			12. Do. No. 12	Polaki Ganganna ...	Land of Sanku Narayana.	Land of Polaki Gopanna.	Land of Polaki Chinna baba u, minor guardian Bhima-mna.	Wet land of Polaki Ganganna.	0'05	Do.

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District	Taluk	Village	Description of land, wet or dry, inam or poramboke, with survey or paimash number	Name of owner or occupier	Boundaries of the land to be taken up—				Approximate extent to be taken up	Whether waste or arable			
					North	East	South	West					
1	2	3	4	5	6	7	8	9	10	11			
Ganjam	Parakimedi	Bastipur	13. Wet plot No. 13	Polaki Gopamma ...	Land of Sanku Narayana.	Wet land of Polaki Gopamma.	Land of Polaki, Chinna babu, minor guardian Bhimanna.	Land of Polaki Gangamma.	Acres 0'01	Arable.			
			14. Do. 14	Polaki Chinna Babu, minor guardian Bhimanna.	Land of Polaki Gangamma and Gopanna.	Wet land of Polaki Chinna Babu.	Land of Polaki Rama Rao and Bhimanna.	Wet land of Polaki Chinna Babu.	0'09	Do.			
			15. Do. 15	Polaki Rama Rao and Polaki Bhimanna.	Land of Polaki Chinna babu, minor.	Wet land of Polaki Rama Rao, etc.	Polaki Jagganna and Polaki Appanna.	Wet land of Polaki Rama Rao and Bhimanna.	0'10	Do.			
			16. Do. 16	Polaki Jagganna ...	Land of Polaki Rama Rao and others.	Polaki Appanna	Polaki Mutyalu	Wet land of Polaki Jagganna	0'02	Do.			
			17. Do. 17	Polaki Appanna ...	Land of Polaki Rama Rao and Polaki Bhimanna.	Wet land of Polaki Appanna	Polaki Mutyalu and Appanna.	Polaki Jagganna	0'03	Do.			
			18. Do. 18	Polaki Mutyalu ...	Land of Polaki Jagganna and Appanna.	Wet land of Polaki Appanna.	Polaki Appanna	Wet land of Polaki Mutyalu.	0'05	Do.			
			19. Do. 19	Polaki Appanna ...	Land of Polaki Appanna.	Land of P. Appanna.	Land of P. Appanna.	Land of Polaki Appanna.	0'01	Do.			
			20. Do. 20	Polaki Appanna ...	Land of P. Appanna.	Wet land of P. Appanna.	Land of P. Appanna.	Land of P. Mutyalu, P. Appanna and P. Jagganna.	0'07	Do.			
			21. Do. 21	P. Appanna ...	Land of P. Mutyalu.	Land of P. Appanna.	Land of P. Jagganna.	Wet land of Polaki Appanna.	0'01	Do.			
			22. Do. 22	P. Jagganna ...	Land of P. Appanna.	Land of P. Appanna.	Land of P. Jagganna.	P. Appanna ..	0'05	Do.			
			23. Do. 23	P. Jagganna ...	Land of P. Jagganna.	Land of P. Appanna.	Wet land of P. Jagganna.	Wet land of Jagganna.	0'07	Do.			
			24. Do. 24	P. Appanna ...	Land of P. Appanna.	Wet land of P. Appanna.	Land of P. Jagganna.	Land of P. Jagganna.	0'08	Do.			
			25. Do. 25	P. Jagganna ...	Wet land of P. Appanna.	Wet land of Sithanna and Londa Chinnadu.	Vasi Laxmi Narayana.	Vasi Laxmi Narayana's land.	0'03	Do.			
			26. Do. 26	Vasi Laxmi Narayana.	Land of Polaki Jagganna.	Land of Londa Sinkanna.	Wet land of V. Laxmi Narayana.	Land of V. Laxmi Narayana.	0'02	Do.			
			27. Do. 27	Londa Sithanna Chinnadu.	Wet land of L. Sithanna and Chinnavadu.	Land of L. Sinkanna.	Land of L. Sinkanna.	Land of P. Jagganna.	0'07	Do.			
			28. Do. 28	Londa Sinkanna ...	Dry land of Sinkanna and wet land of L. Sithanna.	Estate Bungalow old road.	Land of L. Sinkanna.	Land of V. Laxmi Narayana.	0'31	Do.			
												2'51	
			N.B.—(i) The melvaram interests of the lands vest with the landowners Sri Bahubakundre Laxmidpati Rai Samontho, Sri Chandro Sekhara Rai Samontho, Sri Nyamo Sunder Rai Samontho and Sumanthi Saramoni Devi joint owners, and with										
			(ii) The Maharajah Saheb of Parakimedi.										

B. PATNAIK

For Revenue Commissioner, Orissa

The 10th December 1942

No. 3881—XII-103/42-L.A.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Revenue Commissioner of Orissa hereby directs the survey, under the provisions of the said Act, of the boundary common to the estate land described below and the adjoining Government land in village Narayanpur, Aska taluk in the district of Ganjam :—

SCHEDULE

District	Taluk	Village	Description of land, wet, dry, manavari or poramboke, Survey number	Name of owner and occupier	Boundaries—				Approximate extent of land to be taken up.	Arable or waste
					North	East	South	West		
1	2	3	4	5	6	7	8	9	10	11
Ganjam	Aska	Narayanpur	Portion of whole iuan dry.	Owner and Occupier Llagaraj Thiadi ...	Land of Lingaraj Thiadi and Mandilika Rama Subba Rao.	Land of Lingaraj Thiadi.	Land of Bhoroto Sahu, Krishna Sahu and Magata Sahu.	Land of Lingaraj Thiadi.	0.5	Arable.
			Ditto ...	Owner and Occupier Mandilika Rama Subba Rao.	Lands of Mandilika Rama Subba Rao and Lingam Raghava Rao.	Land of Mandilika Rama Subba Rao.	Land of Lingaraj Thiadi.	Land of Mandilika Rama Subba Rao.	1.10	Do.
			Ditto ...	Owner and Occupier Lingam Raghava Rao ...	587/4 part and 587/7 of Pandiathoro.	Land of Lingam Raghava Rao.	Land of Mandilika Rama Subba Rao.	Land of Lingam Raghava Rao.	2.07	Do.
			Ditto ...	Ditto ...	587/11 part of Pandiathoro.	Ditto ...	Land of Lingam Raghava Rao.	587/7 of Pandiathoro.	0.04	
								Total ...	3.81	

The 10th December 1942

No. 3882—XII-108/42-L.A.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Revenue Commissioner of Orissa hereby directs the survey, under the provisions of the said Act, of the boundary common to the estate land described below and the adjoining Government land in village Bajrakote, Aska taluk in the district of Ganjam :—

SCHEDULE

District	Taluk	Village	Description of land, dry, wet, manavari or poramboke Survey number	Name of owner and occupier	Boundaries of the lands to be taken up—				Approximate extent of land to be taken up	Arable or waste
					North	East	South	West		
1	2	3	4	5	6	7	8	9	10	11
Ganjam	Aska	Bajrakote	Portion of whole iuan dry (unsurveyed).	Occupier Agadhu Bhata ...	Lands of Panu Naiko part and Hadu Naik.	Lands of Narasingo Mahaswaro, Boiragi Mahaswaro, Ramachandro Mahaswaro part and Hadu Naik part and Agadhu Bhata.	S. No. 1768 of Bhetonoyi.	Land of Agadhu Bhata and 1768 of Bhetonoyi.	1.37	Waste.
			Ditto ...	Occupier Hadu Naiko ...	Land of Narasingo Mahaswaro, Boiragi Mahaswaro and Ramachandro Mahaswaro.	Land of Hadu Naik.	Land of Agadhu Bhata.	Land of Agadhu Bhata.	0.12	Arable.
			Ditto ...	Owners and Occupiers 1. Narasinga Mahaswaro. 2. Boiragi Mahaswaro 3. Ramachandro Mahaswaro.	Land of Panu Naik and Boiragi Sahu part.	Land of— 1. Narasinga Mahaswaro. 2. Boiragi Mahaswaro. 3. Ramachandro Mahaswaro.	Land of Hadu Naik and Agadhu Bhata.	Ditto ...	0.09	Waste.

District	Taluk	Village	Description of land, dry, wet, manavari or poramboke. Survey number	Name of owner and occupier	Boundaries of the lands to be taken up—				Approximate extent of land to be taken up	Acreable or waste
					North	East	South	West		
1	2	3	4	5	6	7	8	9	10	11
Ganjam	Aska	Balakote	Portion of whole inam dry (unsurveyed).	<i>Occupier</i> Bharata Sahu	Land of Borojo Naik.	Land of Bhoroto Sahu.	Land of— 1. Narasinga Mahaswaro. 2. Balragi Mahaswaro. 3. Ramachandra Mahaswaro.	Land of Panu Naik part.	Acres 0'08	Arable.
			Ditto ...	<i>Occupier</i> Panu Naiko ...	Land of Borojo Naik.	Ditto ...	Land of Agadhu Bhata part and Narasinga Mahaswaro, Balragi Mahaswaro and Ramachandra Mahaswaro.	Ditto ...	0'16	Do.
			Ditto ...	<i>Occupier</i> Baraja Naiko	Land of Jodu Naik.	Land of Baraja Naik.	Lands of Panu Naik and Borojo Sahu.	Land of Borojo Naik.	0'10	Do.
			Ditto ...	<i>Occupier</i> Jodu Naiko...	Land of Ulla Goudo.	Land of Jodu Naik.	Lands of Borojo Naik.	Land of Jodu Naik.	0'08	Do.
			Ditto ...	<i>Occupier</i> Ulla Goudo ...	Land of Agadhu Bhata.	Land of Ulla Goudo.	Lands of Jodu Naik.	Land of Ulla Goudo.	0'08	Do.
			Ditto ...	<i>Occupier</i> Agadhu Bhata	Land of Bhoroto Goudo.	Land of Agadhu Bhata.	Lands of Ulla Goudo.	Land of Agadhu Bhata.	0'11	Do.
			Ditto ...	<i>Occupier</i> Bharata Goudo	Land of Podia Naik.	Land of Bhoroto Goudo.	Lands of Agadhu Bhata.	Land of Bharata Goudo.	0'11	Do.
			Ditto ...	<i>Occupier</i> Podia Naiko	Land of Dandia Naik.	Land of Podia Naik.	Lands of Bhoroto Goudo.	Land of Podia Naik.	0'09	Do.
			Ditto ...	<i>Occupier</i> Dandia Naiko	Land of Syamo Naik.	Land of Dandia Naiko.	Lands of Podia Naik.	Land of Dandia Naik.	0'08	Do.
			Ditto ...	<i>Occupier</i> Syama Naiko	Land of Panu Naiko.	Land of Syamo Naiko.	Lands of Dandia Naik.	Land of Syamo Naik.	0'07	Do.
			Ditto ...	<i>Occupier</i> Panu Naiko	Land of Bharata Sahu, Krishna Sahu, Magata Sahu.	Land of Panu Naik.	Lands of Syamo Naik.	Land of Panu Naik.	0'09	Do.
			Ditto ...	<i>Occupiers</i> 1. Bharata Sahu 2. Krishna Sahu. 3. Magata Sahu.	Land of Lingaraj Thadi of Narayanpur.	Land of Bhoroto Sahu, Krishna Sahu and Magata Sahu.	Lands of Panu Naik.	Land of Bhoroto Sahu, Krishna Sahu and Magata Sahu.	0'26	Do.
									Total ...	2'38
			N.B.—Inamdar mahaswaras Sri Jajuradih Swamy of Puri. The archakas are— 1. Narasinga Mahaswaro. 2. Balragi Mahaswaro. 3. Ramachandra Mahaswaro.							

E. C. ANSORGE

Revenue Commissioner, Orissa